

Despite market volatility, STT collections jump 75%

HITESH VYAS
& GEORGE MATHEW
Mumbai, January 19

DESPITE THE VOLATILITY in the stock market, the Securities Transaction Tax (STT) collection has shot up by over 75 per cent to ₹44,538 crore as of January 12, 2025, as against ₹25,415 crore raised in the same period in 2024. The rise in collections comes despite a hike in STT on futures & options (F&O) of securities that was levied in a bid to curb speculative market activity in the F&O segment.

The Budget 2024-25, presented by Union Finance Minister Nirmala Sitharaman on July 23, had proposed to double the STT on F&O of securities, effective October 1, 2024. However, STT collection has been on the rise since July and the rise continued even when the stock market rose sharply and then encountered a major correction between July and December 2024. While STT mobilisation was ₹16,634 crore on July 11, 2024, it jumped to ₹30,630 crore on October 10, ₹35,923 crore on November 10 and ₹40,114 on December 17. The BSE Sensex which was at 80,429.04 on July

ADDING TO GOVT'S REVENUE KITTY

■ Rise in collections comes despite a hike in STT on futures & options (F&O) of securities that was levied in a bid to curb speculative market activity

■ The ₹4,424-crore rise in STT collection to ₹44,538 crore between December 17 and January 12 happened at a time when Sensex saw a correction of over 3,000 points



23 last year hit an all-time peak of 85,978.25 on September 27 last year before correcting to 76,499.63 on January 14, 2025.

The increase in STT, which is levied on transactions in specified securities, came at a time when the Securities and Exchange Board of India (SEBI) and the Reserve Bank of India (RBI) raised concerns over the rise in volumes in futures and options segment, which can pose a risk to macroeconomic stability. The increased STT collections are also adding to the revenue kitty of the government.

With ₹44,538 crore collected so far, STT revenue has already breached the Budget Estimate of ₹37,000 crore for the ongoing financial year 2024-25. In the previous financial year 2023-24, the STT revenue was estimated to be ₹32,000 crore (revised estimate) and ₹25,085 crore in 2022-23.

STT on futures and options of securities was increased to 0.02% and 0.1%, respectively. Earlier, the rate of levy of STT on the sale of an option in securities was 0.0625% of the option premium, while the rate of levy of STT on the sale of a future in securities was 0.0125 per cent of the price at which such futures are traded. The rate of levy of STT on delivery trades in equity shares is 0.1% on both purchase and sale transactions.

However, the premium turnover in F&O declined since after the Sebi slapped restrictions on derivative trading in the wake of rampant excessive speculation by retail investors — it declined

from ₹54.38 lakh crore in September 2024 to ₹43.99 lakh crore in December 2024, and to ₹17.47 lakh crore in January 2025 (till January 14th) on the NSE. “Retail investors were active in the cash market and mutual funds also pumped money into the market as they received huge inflows despite the volatility in the market. STT collection figures show that it has no correlation with the market fall or rise. STT increased when the market rose and also when it later declined,” said an analyst.

In fact, the ₹4,424 crore rise in STT collection from December 17 to ₹44,538 crore by January 12 happened at a time when the BSE Sensex witnessed a correction of over 3,000 points.

Since STT is charged only to the seller, on a round-trip premium turnover of ₹10,000 in options STT increased from ₹6.25 to ₹10. Similarly, in futures, STT led to an increase from ₹1.25 to ₹2 for every ₹10,000 of turnover. When retail investors flooded the F&O segment three years ago, policy makers were worried about losses to them. Nine out of 10 investors were losing money in this segment. While STT collection has increased in the last five months, major market players are lobbying for a reduction in the levy.

Association of Mutual Funds in India (AMFI) in its proposal for the Budget 2025-26 has requested for reduction in STT for arbitrage funds and equity savings funds. “For mutual funds as an investor, the STT on futures and options should be reinstated to the earlier rates,” AMFI said in the proposal.

We are living in a 24x7 economy

■ DHANENDRA KUMAR

A FEW DAYS AGO, L&T chairman SN Subrahmanyan's comments on the 90-hour work week, and “how long can you stare at your wife”, followed by company's HR head Sonica Muraleedharan's subsequent clarificatory statement, have sparked widespread public debate.

Several corporate leaders like Anand Mahindra and Adar Poonawala criticised, Amitabh Kant and Mohandas Pai gave their unequivocal support, including many employees who came forward to support. While it is important to hold leaders accountable for their words, it is equally vital to recognise the broader context of their remarks and the reality of the world we live in today.

India is a nation on the rise, and our economy has evolved into one that operates 24x7. From instant delivery platforms like Zomato, Swiggy and Zepto to the seamless connectivity offered by airlines, railways, and internet services, modern life is increasingly defined by constant availability and on-demand access. These advancements are a testament to our collective progress, but they also come with heightened expectations — expectations of services and infrastructure at par with the best in the world.

Meeting these expectations is at the heart of nation-building. Nation-building is not just about constructing roads, bridges or factories; it is about creating an environment where innovation thrives, infrastructure supports growth, and services empower people. Companies like L&T, with over eight decades of contributions to India's progress, play a vital role in shaping this future. Their work in infrastructure, industry, defence and technology has been instrumental in building the foundation of modern India.

However, nation-building extends beyond legacy organ-



isations. Today's start-ups, which are innovating and building solutions tailored to India's unique needs, are equally critical.

And behind these companies are millions of workers, engineers, and professionals who labour tirelessly — on roads, construction sites, in offices, and across digital platforms — to make the 24x7 economy a reality.

Their relentless efforts form the backbone of our nation's growth story. Now, when the nation is marching towards its goal of becoming a Viksit Bharat by 2047, and creating employment for millions every year, it is important that we all work towards full capacity. The example of China and several other developed countries who worked tirelessly post war is an example.

That said, I want to make it unequivocally clear that I do not subscribe to the L&T chairman's remarks about a 90-hour work week. Such a notion is neither practical nor aligned with the balanced work culture that a developed nation must strive for. However, to suggest

that firms like L&T are not nation-builders, or that nation-building does not require extraordinary effort and dedication, is equally short-sighted.

The 24x7 economy we live in today reflects the aspirations of a rising India. It challenges all of us — corporates, innovators, and individuals — to contribute with zeal and passion, while ensuring that the pursuit of extraordinary outcomes does not compromise the well-being and dignity of those driving this progress.

Nation-building is, and will always be, a collective effort. It demands ambition, resilience, and a commitment to inclusivity and balance. Together, we Indians can continue to build a nation that exemplifies progress, equity, and opportunity for all.

We have to remember distinct working requirements of L&T, which is a hierarchical organisation like the Army. Discipline and work ethic have been the mantra for its growth and success. It is a role model in construction industry and leagues ahead of its

peers.

L&T is best known for its engineering and infrastructure projects, including constructing large-scale buildings, airports, highways, bridges, metro systems, and industrial facilities. Many of its projects are time bound. Suppose that L&T is building a metro facility in a city. If L&T works during the night, this metro will get built in half the time. This means metro getting functional in 5 years vs 10 years, which will make all the difference in building the nation as per schedule, which also means saving on costs and making the facility functional ahead of time for the people.

However, one cannot compromise with the requirements of a work-life balance; it may look funny to say “how long can you stare at your wife and how long will the wife stare at the husband”, but the family members also expect the head of the family to devote adequate time and attention to their needs.

Altogether, it is a tricky situation when balance is to be reached. It also depends on the specific needs of a situation. During the 26/11 attack on Taj Hotel, the employees went out of the way to make guests safe and at ease, disregarding their personal safety. To rise to the need of the hour is to be ingrained among the employees. Of course, while they worked so without any expectation of reward, in the normal course, the extra work has to be suitably recognised and rewarded.

The statement of L&T chairman has to be viewed in the context of needs of every organisation and situation. Nevertheless, the requirements of work-life balance in the system cannot be disregarded.

(The author has been the first chairman of the CCI and executive director at World Bank for India, Sri Lanka, Bangladesh and Bhutan. Currently, he is chairman of Competition Advisory Services India LLP)

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
AKUDO TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the Corporate Debtor

AKUDO TECHNOLOGIES PRIVATE LIMITED

2. Date of Incorporation of the Corporate Debtor

01st August 2020

3. Authority under which the Corporate Debtor is incorporated/registered

Companies Act 1956, ROC Delhi

4. Corporate Identity Number of the Corporate Debtor

U72900HR2020PTC088020

5. Address of the Registered Office and Principal Office (if any) of the Corporate Debtor

2382, 2nd Floor, Sector 15, Near Huda Office, Model Town, Sonapat, Sonapat, 12-Haryana-131001

6. Liquidation commencement date of the Corporate Debtor

15th January 2025

7. Name of the Liquidator:
Address of the Liquidator:
Email address of the Liquidator:
Telephone number of the Liquidator:
Registration number of the Liquidator:

Ganesh Panduranga Pai
No. 68, 6B, 6th Floor, Chitrapur Bhawan
8th Main, 15th Cross Malleshwaram
Bangalore 560025
pragnya.cas@gmail.com
9845665956, 080-23565641
IBBI/PA-001/PA-P01313/2018-19/12054

8. Last date of Submission of claims

14th February 2025

Notice is hereby given that AKUDO TECHNOLOGIES PRIVATE LIMITED commenced the voluntary liquidation on 15th January 2025.
The stakeholders of AKUDO TECHNOLOGIES PRIVATE LIMITED are hereby called upon to submit proof of their claims, on or before 14th February 2025, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Place: Bangalore
Date: 20th January 2025

Ganesh Panduranga Pai
Insolvency Professional
IBBI/PA-001/PA-P01313/2018-19/12054

Chola
Enter a better life

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office: Chola Crest, Super B, C54 & C55, 4,
Thiru VI Ka Industrial Estate, Guindy, Chennai-600 032.

PUBLIC NOTICE

Through this notice, we do hereby inform the public in general that
Mr. RAM PAL SAHU (alias) RAM SAHU, Borrower along with Mr. JYOTI RAM,
Mr. KRISHNAN SAHU and Mrs. VIMLA KALI, Co-Borrower(s) had availed the
financial facilities from M/s Cholamandalam Investment and Finance Company
Ltd. (The Company) under Loan Account No(s). LAP4JHA000122806 against
mortgage of property being All that piece and parcel of Residential house, Total
area of 1596 Sq. Ft., Situated at Plot No. 928, Kasba Samthar, Mohalla Vijaygarh,
Pargana Moth, Dist. Jhansi, Uttar Pradesh-284 304.
And Bounded On :- • East : House of Anuradha Sahu; • West : House of Sahid
khan; • North : 31 ft. wide road; • South : Plot of other.
This property was mortgaged with the Company by executing Memorandum
Relating to Deposit of Title Deed in favor of The Company which was got
registered with the office of the Sub Registrar, Moth Jhansi vide Document No.
1525 / 2024.
Due to defaults committed by the above-named Principal Borrower, Co-borrowers
and Guarantors, their Loan Account No. LAP4JHA000122806 was declared as
NON-PERFORMING ASSET and an action under the Securitization and
Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002
was initiated by the Company.
In the course of execution of notices under the Securitization and Reconstruction
of Financial Assets and Enforcement of Security Interest Act 2002, it came to the
knowledge of the Company that Mrs. VIMLA KALI, Co-Borrower has expired
and efforts to trace out the details of this legal heirs were made by the Company.
However, despite best efforts, we are unable to get the details of this legal heirs.
Now, through this notice, we do hereby inform the legal heirs of Late,
Mrs. VIMLA KALI, Co-Borrower and Public in General that the Company is in the
process of initiating legal proceedings on the above said mortgaged property under
the SARFAESI Act, 2002, as per Law.
In case any legal heirs of the deceased Mrs. VIMLA KALI, Co-Borrower have any
objection or claim in respect of the above said mortgaged property, they may contact
/ intimate / inform Mr. Rajesh Kumar, the Authorized Officer of the Company
in writing along with evidence / proof in support of their claim within 7 days from
the date of this notice / publication of this notice at our Local Branch Office at 5th
and 6th Floor Plot No. 306, 308, 309 At Gomes Deference Colony, Vaishali
Nagar, Jaipur-302 021.
sd/-
[AUTHORISED OFFICER]
Date : 20.01.2025 For Cholamandalam Investment and Finance Company Ltd.

NOTICE

Notice is hereby given that 183 Equity Shares
bearing Certificates No. 12940, 77983,
143843, 90172841, 90172842 and distinctive
No. 1662976-1663025, 3589937-3589958,
5796058-5796093, 13033240-13033289,
13033290-13033314 of face value 10/- each
under folio No. S0001614 of SRF Limited
standing in the name of Late Shyam Maghan
Sumaya has been Lost or mislaid and the
undersigned has / have applied to the Company
to issue duplicate certificates for the said
shares.
Any person who has any claim in respect of
the said shares should write to our Registrar,
KFIN TECHNOLOGIES LTD., Selenium
Tower B, Plot 31-32, Gachibowli, Financial
District, Nanakramguda, Hyderabad,
Telangana-500032 within one month from the
date else the company will proceed to issue
duplicate certificates.
Date: 20.01.2025 Name of Claimant
Place: Delhi Rita Shyam Sumaya

Form No. INC-26
(Pursuant to Rule 30 of the Companies
(Incorporation) Rules, 2014)
Viable Impex Private Limited
CIN: U74120DL2009PTC191423
Regd. Office: A-213, Shop No. 109,
Ground Floor, Shanti Gopal Chamber,
Vikas Marg, Shakarpur, Delhi-110 092
E-mail: viableimpex2009@gmail.com
Before the Central Government
Through the office of the Regional
Director, Northern Region
Ministry of Corporate Affairs, New Delhi
In the matter of Section 13(4) of the
Companies Act, 2013
and Rule 30(5)(a) of the Companies
(Incorporation) Rules, 2014
And in the matter of
Viable Impex Private Limited
having its Registered Office at A-213,
Shop No. 109, Ground Floor, Shanti Gopal
Chamber, Vikas Marg, Shakarpur, Delhi-
110 092

Applicant Company
PUBLIC NOTICE
Notice is hereby given to the General
Public that Viable Impex Private Limited
(“the Company”) proposes to make an
Application to the Central Government
through the office of the Regional Director,
Northern Region, Ministry of Corporate
Affairs, New Delhi under Section 13 of the
Companies Act, 2013, read with Rule 30 of
the Companies (Incorporation) Rules, 2014,
and other applicable provisions, if
any, seeking confirmation/approval of
alteration of Clause II of its Memorandum
of Association in terms of the Special
Resolution passed in the Extra Ordinary
General Meeting held on 13th January,
2025, to enable the Company to change
its registered office from the NCT of Delhi
to the State of Uttar Pradesh.
Any person whose interest is likely to be
affected by the proposed change of
registered office of the Company may
deliver either on the MCA-21 portal
(www.mca.gov.in) by filing an Investor
Complaint Form or cause to be delivered
or send by registered post of his/her/its
objections supported by an affidavit,
stating the nature of his/her/its interest
and grounds of opposition to the Regional
Director, Northern Region, Ministry of
Corporate Affairs, B-2 Wing, 2nd Floor, Pt.
Deen Dayal Antodaya Bhawan, CGO
Complex, New Delhi-110003, within 14
(e-mail: rd.north@mca.gov.in), within 14
days from the date of publication of this
notice, with a copy to the Company at its
Registered Office address mentioned
above.
For and on behalf of
My Bada Career LLP
Address: L45, Jalvayu Vihar,
Sector-25, Noida,
Uttar Pradesh-201301
VIVEK KUMAR
(Designated Partner)
DPIN: 07917048
Date: 15.01.2025
Place: New Delhi

PUBLIC NOTICE
NOTICE OF PETITION
TULIP SCHOOLS PRIVATE LIMITED
CIN: U80211DL2006PTC149520
Registered Office: Basement C-9/43, Sec-8
Rohini, North West, Delhi-110085
Email id: pawansangal@yahoo.co.in

Form No. INC-26
(Pursuant to Rule 30 of the Companies
(Incorporation) Rules, 2014, as amended)
(Advertisement to be published in the newspaper for
change of registered office of the Company from
one state to another.)
Before the Central Government/Regional Director
Northern Region, New Delhi
In the matter of Sub-Section (4) of Section 13 of the
Companies Act, 2013 and Clause (a) of Sub-Rule
(5) of Rule 30 of the Companies (Incorporation)
Rules, 2014
AND
In the matter of TULIP SCHOOLS PRIVATE
LIMITED (“Company”) having its registered office
at Basement C-9/43, Sector-8 Rohini, North West,
Delhi-110085, India
Section-8
Petitioner
Notice is hereby given to the General Public that the
Company proposes to make an application to the
Central Government (Regional Director) under
Section 13 of the Companies Act, 2013 seeking
confirmation of alteration of the Memorandum of
Association of the Company in terms of the Special
Resolution passed at the Extra Ordinary General
Meeting of the Company held on Thursday, 26th
December, 2024 to enable the Company to change
its Registered Office from “National Capital Territory
of Delhi” to the “State of Haryana” i.e. within the
jurisdiction of Registrar of Companies, NCT of Delhi
and Haryana.
Any person whose interest is likely to be affected by
the proposed change of the registered office of the
Company may deliver either on the MCA-21 portal
(www.mca.gov.in), by filing an investor complaint
form, or cause to be delivered or send by registered
post his/her objections supported by an affidavit
stating the nature of his/her interest and grounds of
opposition to the “Regional Director”, Northern
Region, B-2 Wing, 2nd Floor, Parvatanar Bhawan,
CGO Complex, New Delhi-110003, within 14
(Fourteen) days of the date of publication of this
notice with a copy to the applicant Company at its
registered office at the address mentioned below:
Registered Office: Basement C-9/43, Sector-8
Rohini, North West, Delhi-110085, India
By and on behalf of the applicant
For Tulip Schools Private Limited
Date: 20.01.2025
Place: New Delhi
Sd/-
Rakesh Gupta (Director)
DIN: 02428926

Modi hails makers of Constitution, lauds EC for impartial polls

EXPRESS NEWS SERVICE
New Delhi, January 19

ADDRESSING THIS YEAR'S first edition of his monthly broadcast, Mann Ki Baat, Prime Minister Narendra Modi paid tribute to the makers of the Constitution—B R Ambedkar, Rajendra Prasad and Shyama Prasad Mukherjee, who participated in the Constituent Assembly debates. He also said this year's Republic Day is particularly special as it marks the 75th anniversary of the Indian republic.

The PM hailed the Election Commission and urged citizens to vote in large numbers, without mentioning any specific elections. The broadcast comes just weeks ahead of the crucial Delhi Assembly elections, slated for February 5.

At the beginning of his address on Sunday, he said, “I remember all those great people who gave us the Constitution. Many discussions happened then. They are our heritage. I want to show you the original voice of some of the leaders. Dr B R Ambedkar said many things; I am showing you his words.” The episode featured clips from original speeches of the three leaders.

In the 118th episode of the programme, Modi also mentioned the ongoing Kumbh in

Prayagraj, stating, “You must have seen that the youth are extensively participating in Kumbh. It is true that when the young generation proudly joins its civilisation, then its roots become stronger and its golden future is assured. This time we are also witnessing the digital footprints on a large scale in Kumbh.”

“January 25 marks National Voters' Day, the day the Election Commission of India was established. Over the years, the Election Commission has consistently modernised and strengthened our voting process, empowering democracy at every step,” he said.

“They have a bigger place in the country. When the first election happened, people doubted democracy. But it has continued. I thank the ECI for making the process more robust. I congratulate the ECI for their impartial elections. I urge the voters to participate in the elections,” he added.

PRATHAMA UP GRAMIN BANK
(Sponsored by Punjab National Bank)

Head Office: Prathama Bhawan
Ram Ganga Vihar Phase-2, Kanth Road,
Moradabad, 244001

Regional Office:
Moradabad

Branch:
Chabra

Notice for Sale of Property by Public Auction
(As per the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002) (Under Rule 8 (6))
Where, in exercise of the powers obtained under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, the authorized officer Prathama UP Gramin Bank, under Section 13 (2) of the said Act and read with the rules, issues a notice to the account holder on the dates mentioned in front of him. Issued a demand from them to pay the amount mentioned in the notice within 60 days. Due to the borrower/guarantors not depositing the amount within the above mentioned time period, the authorized officer, using the powers under Section 13(4) and read with Rule (8) of the said Act, has deposited the mortgaged properties in the following accounts on the date mentioned against them. Capture was obtained. Due to non-deposit of amount by the borrower/guarantors, the following properties are being sold through public auction.
Note-Auction place: Chabra Branch

Sr. No.

Account Name / Borrower / Mortgager & Guarantor Name

Details of Mortgaged Properties/ Property Owner

1

M/s SVS Agri Foods Pvt. Ltd. At: (Borrower's Firm) Village - Dhanupura, Post-Chhabra, Tehsil - Chandausi, Sambhal, (UP) Sh. Vijay Pal Singh Chauhan s/o Sh. Dhan Pal Singh Chauhan (Director & Mortgagor) At: A-59, Sector-61, Noida, Gautam Budh Nagar, (UP) Smt. Sangeeta Chauhan w/o Sh. Vijay Pal Singh Chauhan (Director) At: A-59, Sector-61, Noida, Gautam Budh Nagar, (UP) Sh. Shyam Babu s/o Sh. Om Prakash (Guarantor) At: Village & Post - Chhabra, Tehsil - Chandausi, Sambhal, (UP) Sh. Shiv Kumar s/o Sh. Mahendra Singh (Guarantor) At: Village & Post - Chhabra, Tehsil - Chandausi, Sambhal, (UP)

Property No. 1 Hypothecation of Entire Plant & Machinery situated at Village Dhanupura, Post Chhabra, Tehsil - Chandausi, Sambhal, (UP)

Property No. 2 Commercial Property Land & Building Situated at Village Dhanupura, Khata No: 00117, Khasra No: 144, Post - Chhabra, Tehsil - Chandausi, Sambhal, (UP). Area 0.486 hectare (In the name of Sh. Vijay Pal Singh Chauhan s/o Sh. Dhan Pal Singh Chauhan). Bounded: On the North by: Land of Smt. Munni Devi On the South by: Land of Rajvir Singh & Satyaveer Singh On the East by: Chandausi Sahabad Road On the West by: Land of Tejpal Singh

Outstanding Amount

Rs. 3,38,05,290.00/- as on 22.10.2018+ Interest and other expenses

Reserve Price

Rs. 40,05,000/- (Entire Plant & Machinery)
Rs 4,005,00/-
Rs. 1,13,45,000/- (Commercial land & Building)
Rs 11,34,500/-
21.02.2025 (Before Auction)

Auction date and time

21.02.2025
Time 11.00 am to 2.00 pm
Symbolic Possession
21.02.2025
Time 11.00 am to 2.00 pm
Symbolic Possession
21.02.2025
Time 11.00 am to 2.00 pm
Symbolic Possession
21.02.2025
Time 11.00 am to 2.00 pm
Symbolic Possession

Complete details of properties/other information is available with the Chabra Branch

Auction Terms and Conditions 1. At the time of auction, it is mandatory for the bidder to deposit 10 percent of the reserve amount as earnest money in Authorized Officer Prathama UP Gramin Bank. 2. Bidder must bring his/her Aadhaar Card/Pan Card As soon as the bidder's bid is accepted, 25 percent of the auction bid amount will have to be deposited immediately and the remaining amount will have to be deposited within 15 days, otherwise the earlier deposited amount will be confiscated. 3. The above properties will be sold on 'as is where is' basis. The authorized officials reserve the right to accept or reject any bid without assigning any reason. 4. The money of the unsuccessful bidder will be returned without interest on the same day after auction of the property. 5. All legal expenses related to transfer like stamp and registration fees etc. will be borne by the successful bidders. 6. All government taxes and liabilities on the property will be the responsibility of the bidder. 7. For other information, contact the concerned branch on any working day. 8. The auction will start from the reserve price and bidders will improve their offers in multiples of five thousand, after closing of the auction the highest bidder will be declared the successful bidder. 9. If the borrower pays the entire outstanding amount to the bank before the date of auction, the auction will be cancelled. 10. This notice should be read as a 30 days notice to the borrowers and guarantors.

Date: 17.01.2025

Place: Moradabad, Noida

Authorized Officer, Prathama UP Gramin Bank

PUBLIC NOTICE
GGGY Infracore Pvt. Ltd.
- Notice Regarding Payment
to Mr. Anil Mithas

New Delhi, 09/01/2025
GGGY Infracore Pvt. Ltd. hereby issues this public notice regarding substantial payments made to Mr. Anil Mithas, son of Mr. Santosh Kumar Mithas, towards the settlement of public liabilities of IVR Prime IT SEZ Pvt. Ltd., a company declared insolvent by the Hon'ble National Company Law Tribunal (NCLT), Delhi.
Despite agreements and clear understanding that the payments would be used to settle IVR Prime IT SEZ Pvt. Ltd. liabilities, the funds were not utilized for their intended purpose and appear to have been unlawfully diverted and siphoned off.
In the light of these serious developments, GGGY Infracore Pvt. Ltd. wishes to inform all concerned parties, and the general public that:
1. No assistance should be provided to Mr. Anil Mithas or any entities associated with him concerning IVR Prime IT SEZ Pvt. Ltd.
2. Any business dealings with Mr. Mithas or related entities will be viewed as fraudulent and part of a conspiracy.
3. We caution against any financial or business engagements related to IVR Prime IT SEZ Pvt. Ltd.
GGGY Infracore Pvt. Ltd. is fully committed to ensuring transparency and is cooperating with relevant authorities to investigate the matter further and take necessary legal action.
This notice serves as an official communication to inform the Public and Stakeholders of the situation and to caution against any involvement with Mr. Anil Mithas in relation to IVR Prime IT SEZ Pvt. Ltd.
Issued by
GGGY Infracore Pvt. Ltd.
This notice is being issued in good faith and based. All parties are advised to exercise caution in dealings with Mr. Anil Mithas or any related entities.

GSI study indicates presence of lithium in Odisha: Official

A RECENT GEOLOGICAL Survey of India study has indicated the presence of lithium — a widely used metal in the production of glass, aluminum products and batteries — in some districts of Odisha, a senior GSI official said on Sunday. Lithium reserves have earlier been found in parts of Karnataka and Jammu and Kashmir, he said.

“As such there is no major finding, but there are some indications of lithium presence (in Odisha). We are in a very preliminary stage, and therefore, should not make any claim. However, speaking geologically, some indications are there in the Eastern Ghats belt like in Nayagarh,” deputy DG of GSI Pankaj Kumar said.

—PTI

January 1, 2025

financialexpaprin

New Delhi